

Without loans, the tribals cannot start the business.

**MR. SPEAKER :** It can lead to any other thing also. The question must be relevant. How can he answer the question on loan? He is not the Minister of Finance. You can ask some other convenient question relevant to this. (*Interruption*)

**SHRI D. BASUMATARI :** Sir, the hon. Minister has said that it is up to the State Government to issue licences to the tribal people. That is the policy. But it is seen from our experience that this has not been followed by the State Governments where the tribal population is small in number. In such cases, may I know whether any step is being contemplated by the Government to see that the tribal people are allowed to get licences in the neglected area like Tripura?

**MR. SPEAKER :** What new question have you put ?

**SHRI D. BASUMATARI :** The Minister has understood it, Sir. There is a general rule that the Scheduled Castes and Scheduled Tribes should be given assistance in all such matters. In the case of some States, this has not been done. Where the number of tribal people is greater, it is sometimes done, but where the tribal people are small in number, they are not being heard. In such cases, what do the Government propose to do? May I know whether the Government will take the responsibility and take up such cases with the State Governments concerned?

**SHRI ANNASAHEB P. SHINDE :** The question pertains to two things. Rice mills and oil mills. As far as rice mills are concerned, I have already submitted that powers are delegated to the State Governments. It has not been brought to our notice anywhere that the State Governments are not encouraging it. If instances are brought to our notice, we will take

it up with the State Government concerned. There should be no difficulty at all whatsoever; particularly when young tribal people are concerned, it will be our duty to encourage them.

As far as oil mills are concerned, the general licensing policy is, if the project is below Rs. 1 crore, no licence is required if it does not involve foreign exchange or the import of equipment. That applies to Tripura also.

**SHRI M. RAM GOPAL REDDY :** May I know whether the tribals are having any rice mills or oil mills in that State or are they exported to other States for milling?

**MR. SPEAKER :** This does not arise out of it; it is not essential to ask a question which is not relevant.

श्री नाथूराम अहिरवार : यह प्रश्न राइस मिल और प्रायल मिलों के बारे में है, लेकिन देहातों में जो छोटे किसान हैं वह भ्रष्टाचक्र की चलाने वाली एक या दो बोरे चावल बनवाते हैं और थोड़ा तेल पेरवाते हैं। इस छोटी मशीन के लिये दूकानदारों को लाइसेंस लेने पड़ते हैं। मैं जानना चाहता हूँ कि मंत्री यहोदय इसके बारे में क्या विचार कर रहे हैं ?

**SHRI ANNASAHEB P. SHINDE :** we have the rice milling industry and the Government of India does not think it proper to encourage collaboration for huskers; a lot of waste is involved. Handpounding and other things are protected.

Acceptance by Orissa of Central Directive on Land Ceiling

\*1024. **SHRI SHYAM SUNDER MOHAPATRA :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Orissa have accepted the Central directive on land ceiling; and

(b) if so, reaction of Government thereon ?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) :** (a) and (b). The recommendations of the Central Land Reforms Committee have been forwarded to the State Government by Minister of Agriculture with a request that action should be initiated to bring the existing Ceiling Laws in line with the national policy. The Revenue Minister attended the Conference of Chief Ministers held on 14-4-72 to consider exemptions under the Ceiling Law. He did not express any reservations about the recommendations of the Central Land Reforms Committee. It is expected that the Government of Orissa will amend the Ceiling law on the lines suggested by the Central Land Reforms Committee.

**SHRI SHYAM SUNDER MOHAPATRA :** The Revenue Minister did not express any opinion and it is very obvious because the Swatantra and Utkal Congress coalition Government is not only opposed to the ceilings proposed to be fixed by the Central Government. Is the Government of India going to put any moral or other pressure that they should come on par with other States?

**SHRI ANNASAHEB P. SHINDE :** Actually the Chief Minister met Mr. Ahmed and I cannot say what was in the mind of the Government but he expressed in no uncertain terms that they would like to co-operate fully in respect of legislation in this regard and would not like to lay behind the other State Governments in this.

**SHRI SHYAM SUNDER MOHAPATRA :** Is the Minister aware that as in the case of M. F., in Orissa

also land transfer has started in full swing?

**SHRI ANNASAHEB P. SHINDE :** There are Press reports but the Government of India's approach in regard to this is that if land reform laws are enacted for lower ceilings they should be given retrospective effect from September, 1970.

**श्री अटल बिहारी वाजपेयी :** क्या यह सच है कि भूमि-सुधार राज्यों का विषय है और राज्य इस सम्बन्ध में कोई भी कानून बनाने के लिए स्वतन्त्र हैं ? यदि हाँ, तो क्या केन्द्रीय सरकार इस विषय में कोई निर्देश दे सकती है ? अगर कोई निर्देश दिया गया है तो संविधान की किस धारा के अन्तर्गत दिया गया है ?

**SHRI ANNASAHEB P. SHINDE :** It is not a question of giving directives. All of us know it is a very vitally important economic reform in which the country is interested; it has also to do something with agricultural production and the availability of foodgrains and other commodities. Apart from doing justice to millions of landless labour, and this has been the Government of India's approach from the First Plan itself; it is not a new thing; this was there in the First Plan, the Second Plan, the Third Plan when those Plans were formulated. There was always reference to this in the N. D. C. also of which the Chief Ministers are members; they have been made a party to this and, therefore, I do not think technically something should come in the way of the recommendation. This is done in accordance with the consensus and my own experience is that the State Governments are prepared to cooperate with the Centre . . .

**SHRI ATAL BIHARI VAJPAYEE :** My question does not require such a lengthy explanation.

MR. SPEAKER : The reply that you want to obtain cannot be obtained in a supplementary question but he is trying to satisfy you.

SHRI ATAL BIHARI VAJPAYEE : He has left me totally unsatisfied.

SHRI ANNASAHAB P. SHINDE : Can I complete my reply?

MR. SPEAKER : He could have contented himself by saying : The hon. Member can interpret the law himself; it is a matter of legal interpretation.

SHRI ATAL BIHARI VAJPAYEE : No question of interpretation. Whether the land reforms were within the State list or not that was my limited question.

SHRI ANNASAHAB P. SHINDE : May I complete my answer? Actually the enactment of the law is within the competence of the State Governments. That is well-known.

SHRI R. BALAKRISHNA PILLAI : May I know whether it is a fact that the Prime Minister of India has written to the State Governments through a letter to the Chief Ministers asking them to adopt the 1969 Kerala Land Reforms Act as the model Act?

MR. SPEAKER : From Orissa you have gone to Kerala!

SHRI ANNASAHAB P. SHINDE : While we do appreciate the Hon. members from Kerala for enacting a progressive law, even that law is not such a model law. Even though it is a good piece of legislation, the provision permitting transfers for love and affection is not progressive enough.

SHRI R. S. PANDEY : The Central Government has sent a directive to all the States. May I know how many States have enacted the necessary legislation?

SHRI ANNASAHAB P. SHINDE : A number of States have done it. Bihar has lowered the ceilings. Tamil Nadu Government has taken some steps. Kerala Government has enacted a good law. Assam has enacted a law lowering the ceilings. In West Bengal, during President's rule, a very good law has been enacted.

SHRI JAGANNATH RAO : I want to ask a question about Orissa.

MR. SPEAKER : We are going to have a debate this evening on this subject. You can express your views then. The simple question is whether the Central Government has given a directive to Orissa Government. From that, we went to Kerala and now all the States. I must see that it does not go out of my control. Next question

#### Requirement of Fertiliser during 1972-73 State-wise

\*1027. SHRI P. NARASIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the assessed requirements of fertiliser, State-wise, during the current year; and

(b) the arrangements made to meet these requirements in full.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) :

(a) and (b). A statement is placed on the Table of the Sabha.

#### STATEMENT

(a) and (b). A statement showing the estimates of requirement of fertilisers given by the States in Zonal conferences held in April-May, 1972 for the year 1972-73 is attached.